

**BENCH-II**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No. 08/KB/2016

IA-145/2017

IA-146/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 6<sup>th</sup> July, 2017, 10.30 A.M**

Name of the Company	Ghata Balaji Rasayan sales (P) Ltd		
Under Section	<b>241-242</b>		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Ratnanko Banerjee, Sr. Adv  
 2. D N Sharma, Adv  
 3. Nirindya Dasgupta, Adv  
 4. Soheli Roy, Adv  
 5. Shwetaank Nigam, Adv

for petitioners

Manorama  
Kumari  
6/7/17

1. Deepnath Roychoudhury, Adv  
 2. Santanu Chatterjee, Adv  
 3. Kaushik Saha, Adv

1. Ricky Ray, Adv  
 2. Mainak Bose, Sr. Adv

for Respondent no 2, 4, 5 and 6

for Respondent 1, 3

for ~~all~~ Respondent 1, 3

Ricky Ray  
6/7/17

## ORDER

Ld. Lawyers on behalf of the petitioner(s) as also respondent(s) are present.

Petitioner was allowed one week's time to file reply on 18.4.2017 which was extended for another one week with a cost of Rs.5,000/- Till date neither they have submitted any reply nor deposited the cost imposed on them. Since the petitioner has failed to comply with the order even after extension of time as prayed for, hence they are debarred from filing any reply. However, they have the liberty to argue the matter.

Ld. Lawyers on behalf of R.3 and R.4 argued in I.A. Nos. 145/KB/2017 and 146/KB/2017 in which they have alleged with regard to the forgery of signature appearing in the transfer form and hence prayed for sending the same to the Forensic Expert. The petitioner has produced the original document as annexed in the main C.P. at page Nos 184,185,187 and 188 as prayed by R.3 and R.4. Since the original Memorandum of Association as well as Articles of Association containing the signature(s) of R.3 and R.4 are not-available so as to compare the signature of R.3 and R.4, hence the concerned lawyer is asked to produce the originals for comparing with the share transfer forms produced by the petitioner and other related Government documents containing the original signature(s) of the R.3 and R.4 without fail on the next date, as one of the main dispute in the main C.P. is with regard to the forgery of signatures.

Fixed on 03.08.2017.

MANORAMA KUMARI  
MEMBER(J)